GOVERNMENT OF INDIA HEAVY INDUSTRIES AND PUBLIC ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:4229
ANSWERED ON:06.09.2012
PAYMENT OF SALARY TO EMPLOYEES OF PSUS
Ponnam Shri Prabhakar;Ramasubbu Shri S.;Rathwa Shri Ramsinhbhai Patalbhai

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the salary to employees of various Public Sector Undertakings (PSUs) have not been released for the last few months;
- (b) if so, the details thereof, PSU-wise and the reasons for delay in releasing their salaries;
- (c) whether the Government has taken any steps for timely release of their salaries and to revive the ailing PSUs;
- (d) if so. the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL)

(a) to (e) The responsibility of implementing wage related guidelines and payment of salaries to the employees of Central Public Sector Enterprises (CPSEs) rests with the concerned CPSEs and their administrative Ministries/Departments.

The Government has set up the Board for Reconstruction of Public Sector Enterprises (BRPSE) as an advisory body to advise the Government, inter alia, on the revival and restructuring of sick CPSEs. Based on the recommendations of BRPSE, Government has so far approved revival of 43 CPSEs.

As far as CPSEs under Department of Heavy Industry (DHI) are concerned, employees of eight (8) CPSEs under DHI viz. Tungabhadra Steel Products Limited (TSPL), Triveni Structurals Limited (TSL), Nepa Limited (NEPA), HMT (Watches) Ltd., HMT (Chinar Watches) Ltd. and HMT (Bearings) Ltd., Hindustan Cables Limited (HCL) and Scooters India Limited (SIL) have been paid salaries upto March, 2012. In Tyre Corporation of India Limited (TCIL), salaries have been paid upto August, 2011. Further, DHI has been periodically providing financial assistance as Non-Plan loan to sick/loss making CPSEs under DHI, which are not able to pay salary to their employees.